

Non-execution of Works in U.P.

366. SHRI B. R. SHUKLA: Will the Minister of PLANNING be pleased to state:

(a) whether no projects, schemes or works are being executed in Uttar Pradesh, because the Planning Commission is not finally approving the State Plan; and

(b) whether works started under the previous approved Plans are held up because of the non-extension of Central aid?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) Under the existing procedures, the size and contents of the Annual Plan of States are approved by the Planning Commission on the basis of the aggregate resources in sight. The aggregate resources are calculated on the basis of the concerned State's own resources which are assessed in consultation with them and the aggregate Central assistance which would be available for financing the Plans of the State, on the basis of the assessment of total resource availability at the Centre. The size and contents of the Annual Plan of Uttar Pradesh were approved by the Planning Commission in accordance with this procedure. The programmes and projects in the respective Annual Plans of U.P. have been and are being executed within these parameters.

Rural Electrification Work in District Bahraich (U.P.)

367. SHRI B. R. SHUKLA: Will the Minister of ENERGY be pleased to state:

(a) whether the scheme of rural electrification has been abandoned;

(b) if not, whether any rural electrification work is being carried on in any part of the district Bahraich (Uttar Pradesh); and

(c) whether there are no electric lines in Sirsia blocks and in Jannaha Bazar in district Bahraich (U.P.)?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) No, Sir.

(b) Rural electrification work is being carried on in Bahraich District of Uttar Pradesh 318 villages out of 1,873 villages in the district had been electrified upto December, 1974.

(c) Construction of 11 Kv Lines is in progress in Sirsia and Jannaha Bazar blocks in district Bahraich.

Sale proceeds of Coal before and after Nationalisation

369 SHRI BHOGENDR JHA: Will the Minister of ENERGY be pleased to refer to the reply given to Unstarred Question No 3161 on the 4th December 1974 regarding sale proceeds of coal before and after nationalisation, and state:

(a) whether the accounts have since been audited;

(b) if so, the main features thereof; and

(c) if not, the reasons for the delay?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD): (a) No, Sir.

(b) Does not arise.

(c) The formal closing of the accounts for the management period will await the last date for the discharge of pre-nationalisation liabilities and collection of pre-nationalisation dues in terms of sub-sections (3) and (4) of Section 19 of the Coal Mines (Nationalisation) Act, 1973, which has been extended from 30-11-1974 to 30-6-1975. The accounts will, thereafter, be audited in terms of Section 19 of the Act.